IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

MA No.021/445/2019 in OA No.21/804/2017

Date of Order: 18.06.2019

Between:

C. Anusuya, Aged about 75 years, W/o. late V.R. Chella, (Retd. Post Master), R/o. 12-10-54, Flat No. 204, R.S. Lotus Apartments, Seetapalamandi, Secunderabad.

... Applicant

And

- The Chief Post Master General,
 Hyderabad Division, General Post Office,
 Hyderabad 500 001.
- 2. The Senior Superintendent of Post Offices, Hyderabad Division, General Post Office, Hyderabad 500 001.
- 3. The Head Post Master, Kacheguda Post Office, HO, Hyderabad – 500 027.

... Respondents

Counsel for the Applicant ... Mr. N. Subba Rayudu

Counsel for the Respondents ... Mr. A. Vijaya Bhaskar Babu, Addl. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

ORAL ORDER {As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.) }

MA No.445/2019 has been filed for implementing the order of the Tribunal in OA 804 of 2017 on 8.11.2017 wherein it was directed to include the name of Smt N. Rani Padmavathi, the widowed daughter of the applicant in the list of family dependents for the purpose of grant of

family pension in future, on submission of requisite documents to the respondents. Applicant submitted the required documents on 31.3.2018 and represented on 31.8.2018, 27.8.2018 and 22.9.2018. Till date, there has been no action.

2. In view of the above facts, Respondents are directed to comply with the orders of the Tribunal in 2 weeks time from the date of receipt of this order and report compliance to the Registrar of this Tribunal, since it is noticed that the respondents have been lackadaisical in their approach in implementing the order of this Tribunal in OA 804/2017. MA is accordingly allowed. There shall be no order as to costs.

(B.V. SUDHAKAR) MEMBER (ADMN.)

Dated, the 18th day of June, 2019

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